

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
B.A. No. 7 of 2014

16.06.2014

Heard Mr. R. Gurung, learned counsel for the petitioner.

Also heard Mr. A.H. Hazarika, learned counsel appearing for and on behalf of the accused and the State has been represented by the State counsel, Mr. S. Sen Gupta.

The learned counsel submits that, for proper disposal of the matter, C.D is required. Call for the C.D.

The learned counsel for the accused, Mr. A.H. Hazarika submits that he wants to file objection. He is directed to file the objection before the next date fixed with advance copy to the counsel for the petitioner as well as the State counsel.

Call for the C.D as well as the Lower Court case record from the concerned Additional District Magistrate of Ampati, South West Garo Hills.

Registry is directed to take necessary steps to bring the C.D as well as the Lower Court case record of Mahendroganj P.S. Case No. 04 (02) 2014 U/S 448/325/354/34 IPC and G.R. Case No. 8 of 2014 of the ADM court.

List this matter after 2(two) weeks.

**JUDGE**

*D. Nary*